

Office Order No. 72 dated 03/08/2020 of Commercial Court, Asansol

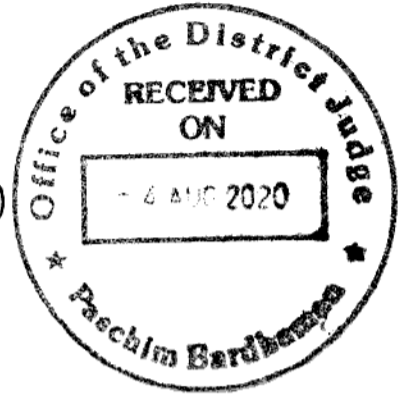
Mon, Aug 3, 2020 at 4:58 PM

Commercial Court Asansol <commercialcourtasansol@gmail.com>
To: djpaschimbardhaman@gmail.com, dj.burdwan@gmail.com, djbirbhumcourt@gmail.com,
puruliadj@rediffmail.com, djbankura@gmail.com, distjudge_msd@yahoo.in

From :-
Sri Sourav Bhattacharya
Judge, Commercial Court, Asansol

- To :-
- i) The Ld. District Judge, Paschim Bardhaman.
 - ii) The Ld. District Judge, Purba Bardhaman.
 - iii) The Ld. District Judge, Murshidabad.
 - iv) The Ld. District Judge, Birbhum.
 - v) The Ld. District Judge, Purulia.
 - vi) The Ld. District Judge, Bankura.

Department.....English
 Date.....04/08/2020
 Serial No.....1895
 Collection No.....
 File No.....II-10 (Commercial)
 Class.....



Respected Sir (s),
 Attached please herewith the office order no. 72 dated 03/08/2020 which speaks for itself.
 This is for your Honour's kind information with a request to upload it in the respective official website of the District Court.

Regards,

Yours truly,
 Sd/- Sourav Bhattacharya
 Judge, Commercial Court, Asansol
 Mobile No. 9830124313

Limited Function Of the Court..pdf
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Seen, nodal officer do the needful.
(Signature)

**OFFICE OF THE JUDGE, COMMERCIAL COURT AT ASANSOL
FOR THE DISTRICTS OF MURSHIDABAD, BIRBHUM, PURBA BARDHAMAN,
PASCHIM BARDHAMAN, PURULIA AND BANKURA**

No. 72

Dated :- 03-08-2020

In view of the order of the Ld. District Judge, Paschim Bardhaman vide Memo No. 1410 / XI-12 (COVID-19), dated 31.07.2020 preceded by email communication from the Ld. Registrar (CCD), High Court, Calcutta vide No. 400 R (CCD), dated 05.06.2020, the physical functioning of this Court for the month of August, 2020 or until further orders may be continued to be in a limited form from this day in the following manner subject to approval of the Ld. District Judge, Paschim Bardhaman:-

- (i) Having regard to the COVID situation, unavailability of transport and attending circumstances, I propose to hold physical functioning of this Court for filing of new cases and hearing of ad-interim petition along with urgent interim petition / application, if any, of the pending records on **Monday and Wednesday** of every week commencing from 03.08.2020 subject to any declared / schedule holidays until further order(s) from **11:30 AM to 01:30 PM**.
- (ii) The updating of the case records, uploading of the orders / judgments in the websites as well as other preparatory works are to be carried out simultaneously since this Court is to resume regular works after this phase of lockdown / COVID restrictions. **Physical filing of new cases be permitted on all the working days from 11:30 A.M. to 01:30 P.M.**
- (iii) In view of the direction of the Hon'ble High Court, if any inconvenience is likely to be faced by the Ld. lawyers, litigants etc. in physically attending court proceedings during the lockdown having regard to the fact that this Court has jurisdiction in respect of the commercial suit / matters over six districts and to avoid overcrowding in court precincts, the court proceedings, of extreme urgent matters may be conducted via video-conferencing like Vidyo application or other electronic medium in terms of Notification No. 1514-CPC dated 09.04.2020 on other working days from **11:30 A.M to 01:30 P.M.**
- (iv) Whereas this Court is exercising jurisdiction over commercial suits / matters in respect of six districts, having regard to the convenience of the members of the respective BAR Association, the Ld. Advocates are at liberty to move the cases via video conferencing (virtual court) even after physical filing of the cases with an intimation in this regard to be sent to the official e-mail id of this Court.
- (v) In the prevailing circumstances, this Court will take up urgent matters through electronic medium from **11:30 A.M to 01:30 P.M.** only upon receipt of any urgent matter in the official email id of this Court or upon

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receipt of such prayer in the official e-mail id pursuant to physical filing of the case.

- (vi) Whereas the official email of this Court for receiving the urgent petition, documents etc. as per the Notification No. 1514-CPC dated 09.04.2020 is furnished hereunder :- efilingasansolcommercialcourt@gmail.com.
- (vii) Whereas any urgent matter is sought to be moved on the schedule date(s), requisites steps must be taken by the stakeholders in terms of the Notification No. 1514-CPC dated 09.04.2020 and for further details, one may seek information from the aforesaid staff over phone.

Name of the Staff	Designation	Phone No
Abhimunya Paul	Data Entry Operator	9932945002
Supriya Chatterjee	Data Entry Operator	8759612076
Rana Chowdhury	Data Entry Operator	9434889890

- (viii) Whereas in order to inform the Bar Association of the respective six districts (where this court is exercising jurisdiction over matters under Commercial Courts Act, 2015, as amended), it would be appropriate to upload this office order in the respective official websites of the said District Courts subject to the permission of the respective Ld. District Judges.

Inform accordingly.

Sourav Bhattacharya
Judge, Commercial Court
Asansol
Judge
Commercial Court
at Asansol

No. 147, 147/1 to 147/6

Dated :- 03-08-2020

Copy forwarded for kind information to:

1. The Ld. Registrar, Commercial Courts Division, the Hon'ble High Court at Calcutta – with a prayer to request the respective Ld. District Judges of the said six districts to upload this office order in their respective official website.
- ✓ 2. The Ld. District Judges with a request to upload this office order in the official website of the respective District Court :-
 - (a) The Ld. District Judge, Paschim Bardhaman,
 - (b) The Ld. District Judge, Purba Bardhaman,
 - (c) The Ld. District Judge, Murshidabad,
 - (d) The Ld. District Judge, Bankura,
 - (e) The Ld. District Judge, Birbhum,
 - (f) The Ld. District Judge, Purulia.

sdf
Judge, Commercial Court
Asansol
Judge
Commercial Court
at Asansol